

ORDER DATED 30.11.06

Heard Mr.K.C.Kanungo,Ld.Counsel for the Applicant. None appears for the Respondents.

2. In this case, the applicant while working in the post of Manager-cum-Salesman under Res.No.2 has been transferred from Bhubaneswar to Rourkela. Ld.Counsel for the Applicant prays for quashing of the transfer order dated 13.11.06 as an interim measure and prays for allowing the Applicant to continue till the disposal of the O.A. On perusal of the record it is found that the Applicant has already been relieved while he is on medical leave. It is also submitted by the Counsel for the Applicant that the substitute has not yet joined. This is not sufficient reason to pass stay order against the order of transfer. It is, however, found that the representation(Annexure-A/5) of the applicant preferred before the Regional Provident Fund Commissioner(Res.No.2)is pending since 16.11.06 for disposal.

3. In view of the above, Res.No.2 is directed to dispose of the representation(Annexure-A/5), which is pending with him, within 15 days from the date of receipt of this order.

4. With the above, this O.A. is disposed of at the admission stage.

5. Copy of this order along with copy of the O.A. be sent to Res.No.2 by speed post, the cost of which be borne by the Counsel for the Applicant as volunteered by him. And free copies of this order be handed over to the Counsel for both the parties.

*PRF*  
MEMBER(ADMN.)